

TO BE PUBLISHED IN PART II, SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA  
DEPARTMENT OF REVENUE & BANKING  
(REVENUE WING)

NEW DELHI: DATED THE 18th Oct., 1976.

NOTIFICATION  
( INCOME TAX )

No.1526 (F.No.176/85/76-IT(AI)): In exercise of the powers conferred by sub-section (2)(b) of Section 80G of the Income-tax Act, 1961 (43 of 1961) the Central Government hereby notifies Shri Dnyaneshwar Maharaj Sansthan, Alandi Devachi, Poona to be a place of public worship of renown throughout the State of Maharashtra for the purposes of the said section.

Sd/-(M. SHASTRI )  
UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To

The Manager,  
Government of India Press,  
Ring Road, Mayapuri Industrial Area,  
Near Rajouri Garden), New Delhi.

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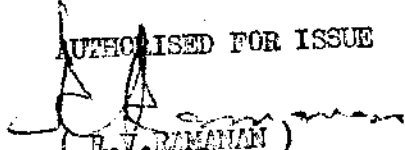
1. The Commissioner of Income-tax, Poona-I, Poona, with reference to his letter No.F.165/RT/326/73-74 dated 6.9.1976.

He is requested to check up the position regarding the utilisation of the donations by obtaining relevant accounts from the respective religious authorities every year.

2. All Other Commissioners of Income-tax.
3. The Comptroller & Auditor General of India.
4. All Chambers of Commerce in Maharashtra.

Sd/-(M. SHASTRI )  
UNDER SECRETARY TO THE GOVERNMENT OF INDIA

AUTHORISED FOR ISSUE

  
( H.V. RAMANATHAN )  
ASSISTANT DIRECTOR OF INSPECTION  
DIRECTORATE OF INSPECTION (RS&F)

No.CC/ITAI/1512/392/RSP/76

\*PAHUJA\*